

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 209  
Diary No. 3319/2017  
IA No. 62/JPR/2019  
IA No. 93/JPR/2019  
IA (CA) No. 10/JPR/2022  
CA No. 11/JPR/2023  
CP No. 145(ND)2017  
TA No. 50/2018  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Ram Karan Bhakar**

...Petitioner

**Versus**

**Lotus Consbuild Technocrat Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Akankrita Sinha, proxy counsel  
For the Respondent : Naresh Kumar Sejvani, Adv.

**ORDER**

Heard Ms. Akankrita Sinha, proxy counsel appearing on behalf of Mr. Pawan Sharma, Adv. for the Petitioner who submits that due to some personal exigency, arguing counsel for the Petitioner is not able to participate in the proceeding today. On his request, the matter is adjourned. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent. List the matter on 14.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 10, 2024